

Decision on Sachar Committee recommendations

185. SHRI D. D. DESAI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government has taken any decision on the Sachar Committee recommendation to ban inter-corporate investments;

(b) if so, whether the Government has examined its implications on diversification of enterprises;

(c) whether Government has also examined its implication in obtaining capital for new enterprises in a capital shy market; and

(d) if so, the result of these exercises?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir. The recommendation is under the active consideration of Government.

(b) to (d). The implications mentioned by the Hon'ble member will be duly considered before a decision is taken in the matter.

Contract entered into by Bombay Television Centre for certain programmes

186. SHRI D. D. DESAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Bombay Television Centre has entered into a contract with two persons for its programmes "Parikrama" and "Apka Swasthya".

(b) if so, does this contract involve any position of monopoly for these two persons;

(c) if so, reasons for giving monopoly of the programme to the persons concerned; and

(d) whether other applicants were also considered and if so, why were they rejected?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir. Bombay Kendra offers a contract to the presenters of 'Parikrama' and 'Apka Swasthya' on a fortnightly basis.

(b) No, Sir.

(c) Does not arise.

(d) 'Parikrama' and 'Apka Swasthya' have been respectively handled by Shri Kamleshwar and Dr. Padam Singhvi from their inception and they have made these programmes popular. No other persons were considered for these two particular programmes. However, constant efforts are being made to locate new talent for these and other popular programmes.

Utilisation of additional generating capacity

187. SHRI D. D. DESAI: Will the Minister of ENERGY be pleased to state:

(a) whether the current year's target of additional generating capacity is being attained;

(b) if not, the reasons thereof;

(c) whether monitoring of project progress is taking place to prevent slippage in targets; and

(d) whether power generating units have complained of inadequate coal supply as the main reason for generating shortfalls?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):

(a) The Power Programme of the year 1978-79 had provisionally envisaged an addition of 3857 MW of new generating capacity. Uptil the end of January 1979, new capacity of 1717 MW has been added. It is expected that the total capacity